

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Miscellaneous Application No. 85449 of 2021

(on behalf of Appellant)

**in
Service Tax Appeal No. 89764 of 2018**

(Arising out of Order-in-Appeal No. KLH-EXCUS-000-APP-200-2016-17 dated 13.02.2017 passed by Commissioner (Appeals) Pune Appeal-II CX)

CCGST, Kolhapur

Vasant Plaza, Commercial Complex, Rajaram Road,
Bagal Chowk, Kolhapur - 416001.

.....Appellant

VERSUS

Rex Polyextrusion Ltd.

Plot No. H-5/2 MIDC Cupwad,
Sangli - 416416.

.....Respondent

Appearance:

Shri S.K. Hatangadi, Authorized Representative for the Revenue
Shri J.N.Somaiya, Advocate for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/87285/2021

Date of Hearing: 08.12.2021

Date of Decision: 08.12.2021

Per : S.K. MOHANTY

Revenue has filed the miscellaneous application, seeking for withdrawal of appeal in terms of the monetary limit prescribed by the Central Board of Indirect Tax & Customs. The prayer made by the applicant is considered. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(S.K. Mohanty)
Member (Judicial)**

**(RAJU)
Member(Technical)**